

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 189 of 2021

In the matter of:

John Cockerill India Ltd.

....Appellant

Vs.

JSW Steel Coated Products Ltd. & Anr.

....Respondents

Present

**For Appellant: Mr. Nakul Dewan, Sr. Advocate alongwith
Mr. Abhishek Sharma, Ms. Ashly Cherian and
Ms. Harshita Agarwal, Advocates.**

**For Respondents: Mr. Shatrajit Banerji, for R-1.
Mr. Aditya Jindal and Mr. Bishwajit Dubey, Advocates.**

ORDER
(Virtual Mode)

10.03.2021: Interlocutory Application 434 of 2021 in *Company Appeal (AT) (Insolvency) No. 189 of 2021* have been pressed on behalf of Learned Counsel for the Appellant to condone the delay upon 120 days in filing the present Memo of Appeal against the Order dated 26.10.2020 passed by National Company Law Tribunal, New Delhi Bench in Company Petition No. (IB)-50(PB)/2018.

In view of the Suo Moto Order passed by Hon'ble Supreme Court on 23rd March, 2020 in Suo Motu WP(C) 3 of 2020, delay in filing the Appeal is condoned and stands allowed.

Further, heard the Learned Counsel for the Appellant for Admission of this Appeal.

Learned Counsel for the Appellant is directed to furnish the e-mail address of the Respondents and service may be effected in both modes latest by Monday i.e. on 15.03.2021. Notice is taken through Speed Post.

Learned Counsel for the Respondent is directed to file the 'Reply Affidavit' within two weeks'. 'Rejoinder', if any, may be filed within one week' thereof.

List this case on **05th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn